

**Central Administrative Tribunal
Principal Bench**

OA No.3658/2016

New Delhi, this the 25th day of November, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

M. K. Tiwari
S/o Shri N. D. Tiwari
Aged about 57 years,
R/o Flat No.8, Pocket 1 & 2,
Sector 3, Dwarka,
Delhi 110 075.
Presently working as Additional SP, CBI. Applicant.

(By Advocate : Ms. Bimla Devi for Shri Ajesh Luthra)

Vs.

1. Central Bureau of Investigation
Through its Director
CGO Complex, Lodhi Road,
New Delhi 110 003.
2. The Director (Personnel)
Central Bureau of Investigation
CGO Complex, Lodhi Road,
New Delhi 110 003.
3. Shri Santosh Kumar
Additional SP,
Central Bureau of Investigation
CGO Complex, Lodhi Road,
New Delhi 110 003. Respondents.

(By Advocate : Shri Ashok Kumar)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Shri Ashok Kumar, learned counsel for the respondents has placed on record copy of an Office Order No.1737/2016, whereby the applicant has been posted to CBI, MDMA, New Delhi in modification of the impugned order. This satisfies learned counsel for the applicant.

2. In this view of the matter, the OA is rendered infructuous. Disposed of as such.

**(Shekhar Agarwal)
Member (A)**

/pj/

**(Justice Permod Kohli)
Chairman**